

ITEM NO.18

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 914/2016
(Arising out of impugned final judgment and order dated 21/04/2015
in CRLAP No. 2977/2007 passed by the High Court of Judicature at
Allahabad)
STATE OF U.P.

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA AND ANR.
(office report for directions)

Respondent(s)

Date : 10/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
[IN CHAMBER]

For Petitioner(s) Mr. Pawanshree Aggarwal, Adv.
Mr. Adarsh Upadhyay, Adv.
For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay of 66 days in filing fresh address of both the
respondents is condoned.

(DEEPAK MANSUKHANI) (RAJINDER KAUR)
AR-cum-PS Court Master